

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5991/2018

(Arising out of impugned final judgment and order dated 03-05-2018
in CRR No. 303/2008 passed by the High Court Of M.P At Gwalior)

NARAYANA PRASAD SAHU

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81140/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.81142/2018-EXEMPTION FROM
FILING O.T.)

Date : 26-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKAFor Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR
Ms. Kanishka Prasad Adv.
Mr. I. Mushtaq Adv.
Ms. Akanksha Rai Adv.For Respondent(s) Mr. Bharat Singh, Addl.AG
Mr. Pashupathi Nath Razdan, AOR
Mr. Nirmal Kumar Ambastha, Adv.
Mr. Aakash Sinha, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIRMALA NEGI)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)